

FIR No.595/2014
u/s 376D/366/328/34 IPC
PS: Pahar Ganj

State Vs. Pradeep Malhotra and others

17.07.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Id. Counsel for DCW.

Sh. Aditya Rana, Ld. Counsel for applicant.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant that applicant Minakshi Dagar has nothing to do with the alleged offence and for the last five years the applicant was never called in the police Station and presently she has received a call from Police Station to join the investigation in the present case FIR. Ld. Counsel for applicant has made a request that Anticipatory Bail may kindly be granted to the applicant.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the Anticipatory Bail application on the ground that there are serious allegations against the applicant and make a submission that the bail application of applicant may kindly be dismissed. Heard.

Having heard the submissions, made by Id. counsel for applicant as well as the Id. Addl. PP for the State and Id. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. Therefore, notice of this bail application be issued to the complainant/victim through I.O. for **18.07.2020**.

I.O. be also summoned to appear in person.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
17.07.2020